

(b) and (c). On the basis of global tenders referred to above for purchase of Roller Bearing Axle Boxes, order for 33,000 Nos. Roller Bearing Axle Boxes was placed on the indigenous supplier in May, 1974, after holding negotiations with the indigenous supplier and also the Polish firm who among others, had quoted in response to this tender. When the tender was being finalised, the Ministry of Industrial Development allowed an expansion in April, 1974, in the licenced capacity of indigenous supplier and on this basis the entire requirements of Roller Bearing Axle Boxes of the Railways could be met by the indigenous supplier. The import was, thus, considered not inescapable and therefore, the Polish supplier's offer for 25,000 Nos. of Roller Bearing Axle Boxes was not availed of. Further in July, 1975, the Ministry of Railways placed another order on the same indigenous supplier for the supply of 42,000 Nos. of Roller Bearing Axle Boxes on the basis of a single tender enquiry. Since the indigenous supplier had the capacity to meet the Railways' requirements fully and the price quoted by the indigenous supplier was considered reasonable, the question of placement of order at higher rates does not arise. Therefore, the question of investigation by the Government etc. also does not arise.

सिक्किम में शिल्पियों के लिए प्रशिक्षण केन्द्र तथा औद्योगिक प्रशिक्षण केन्द्र स्थापित करना

7174. श्रीमती संयोगिता राजे :

श्री मनकूल सिंह चौधरी :

क्या श्रम मंत्री यह बनाने की कृपा करेंगे कि :

(क) क्या रोजगार तथा प्रशिक्षण सहायिदेशानय का एक विशेषज्ञ दल सिक्किम राज्य में शिल्पियों के लिए प्रशिक्षण केन्द्र तथा औद्योगिक प्रशिक्षण केन्द्र स्थापित करने के लिए एक कार्यक्रम तैयार कर रहा है, और

(ख) यदि हां, तो उसका ब्यौरा क्या है ;

श्रम मंत्रालय में राज्य मंत्री (श्री टी० अंजैया) : (क) जी हां ।

(ख) फिनहाल, विशेषज्ञों का एक दल सिक्किम में अध्ययन कर रहा है और आगामी कार्रवाई इसकी रिपोर्ट प्राप्त होने पर की जाएगी ।

Legislation for Building and Construction Workers

7175. SHRI CHITTUBHA! GAMIT: Will the Minister of LABOUR be pleased to state:

(a) whether there is any proposal to bring about legislation to protect the building and construction workers;

(b) if so, the details thereof; and

(c) what steps have been taken so far to protect them from exploitation and worst working conditions?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) and (b). Yes, Sir. Government are considering a separate Central Legislation covering safety and health of workers in the building and construction industry.

(c) The protection and machinery provided for in the Industrial Disputes Act is equally available to workers in the construction industry. The other Labour Laws at present applicable to the workers in the building and construction industry are:

(i) Payment of Wages Act, 1936;

(ii) Workmen's Compensation Act, 1923;

(iii) Minimum Wages Act, 1948;

(iv) Contract Labour (Regulation & Abolition) Act, 1970; and

(v) Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979.

Under the Contract Labour (Regulation and Abolition) Act, 1970 and by Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service), Act, 1979, the workers are entitled to regular payment of wages and various basic amenities including shelter and medical facilities.

Medical Social Workers in Safdarjang Hospital, New Delhi

7176. SHRI DHARAM DASS SHASTRI: Will the Minister of HEALTH be pleased to state:

(a) the total number of posts of Medical Social Workers in the Safdarjang Hospital, New Delhi;

(b) the number of posts reserved for Scheduled Castes/Scheduled Tribes;

(c) the number of posts given to general candidate on ad-hoc/lien basis which otherwise would have gone to members of Scheduled Castes and Scheduled Tribes as per Roster from beginning until now; and

(d) the number of posts dereserved; if any?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH (SHRI NIHAR RANJAN LASKAR): (a) Five.

(b) Originally one post each should have been reserved for Scheduled Castes and Scheduled Tribes. However, various posts of the same class have been merged with these posts. Consequently, no reservation has been made specifically for the category of Medical Social Worker.

(c) Nil.

(d) Question does not arise.

Allotment of Government Accommodation to Staff Nurses

7177. SHRI C. CHINNASWAMY: Will the Minister of HEALTH be pleased to state:

(a) whether it is a fact that Staff Nurses in Government service are not getting accommodation in time;

(b) if so, the details thereof;

(c) whether it is also a fact that other hospital employees like Resident Doctors and class IV employees are getting accommodation in time; and

(d) why staff nurses are getting step-motherly treatment?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH (SHRI NIHAR RANJAN LASKAR): (a) No, Sir.

(b) Does not arise.

(c) and (d). They, as well as Nurses are getting accommodation in the hospitals in accordance with rules framed by hospital authorities. So far as general pool accommodation is concerned, they get accommodation in accordance with rules framed by Government in the Ministry of Works and Housing.

उज्जैन-कोटा रेल लाइन

7178. श्री सत्यनारायण जाटिया: क्या रेल मंत्री यह बताने की कृपा करेंगे कि:

(क) देश में नैरोगेज रेल लाइनों के नाम क्या हैं,

(ख) क्या उज्जैन और आगरा के बीच पहले एक नैरोगेज लाइन थी और अब यह नहीं है,

(ग) नैरोगेज तथा मीटरगेज को बड़ी लाइनों में बदलने के लिये क्या मानदंड अपनाया जाता है,